IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No. 2860 of 2020

Akhtar Husen @ Akhtar Hussain **....** **Petitioner**

Versus

The State of Jharkhand **.....** **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. Ashish Kumar, Advocate
For the State :Mr. P. D. Agrawal, A.P.P

02/Dated: 09.09.2020

1. Learned counsel for the petitioner and learned A.P.P are present.

2. Learned counsel for the petitioner submits that he shall remove the defects, as pointed out by the office, within a week.

3. Heard. If the defects are so removed, office to list the application under appropriate heading a week after removal of the defects.

(AMITAV K. GUPTA, J.)

Rohit/-